

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'Friday' NEW DLEHI**

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT
AND
SHRI K. NARASIMHA CHARY, JUDICIAL MEMBER**

**ITA.No4406/Del/2018
Assessment Year: 2013-14**

**Crescent EPC Projects and Technical
Services Ltd. (Earlier known as GVK
Projects & Technical Services Ltd.),
156-159, Paigah House, Sardar Patel Road,
Secunderabad (Telangana)-500003**

**vs. DCIT, Circle 10(2),
New Delhi.**

PAN AAACU 9200F

(Appellant)

(Respondent)

Appellant by: None

Respondent by: Shri Subha Kant Sahu, Sr. Dr.

Date of hearing:6/12/2019

Date of order :6/12/2019

ORDER

PER K. NARASIMHA CHARY, J.M.

Challenging the orders dated 28/02/2018 passed by the learned Principal Commissioner of Income Tax-04, New Delhi under section 263 of the Income Tax Act, 1961 (for short "the Act") for assessment year 2013-14, M/s GVK projects and technical services Ltd ("the assessee") filed this appeal.

2. At the outset, the assessee expressed the desire to withdraw this appeal stating that pursuant to the order passed under section 263 of the Act, learned Assessing Officer passed an order under section 143(3) of the Act giving effect to the same but when the assessee preferred an appeal against such an order, the learned Commissioner of Income Tax (Appeals)-4, vide order dated 27/8/2019 allowed the appeal granting relief to the assessee. Assessee, therefore, sought permission to withdraw this appeal. Ld. DR reports no objection. Recording the same, permission to withdraw is granted and consequently the appeal is dismissed as withdrawn.

3. Pronounced in open court on 6th December, 2019.

Sd/-

Sd/-

(G.S. PANNU)
VICE PRESIDENT

(K. NARASIMHA CHARY)
JUDICIAL MEMBER

Dated: 06/12/2019

'aks'

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR
ITAT NEW DELHI